

वित्त मंत्री (श्री प्रणब मुखर्जी) :
 (क) से (घ). राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) के पूरे निदेशक बोर्ड के शोध ही घोषित कर दिये जाने की संभावना है। इस बीच, ग्रामीण विकास को प्रोत्साहित करने तथा ग्रामीण क्षेत्रों में समृद्धि लाने और उनसे सम्बद्ध अथवा उनके प्रासंगिक मामलों की दृष्टि से, इस बैंक ने जिसे कि कृषि, लघु उद्योगों, कुटीर तथा ग्रामीण उद्योगों, हथकरघा और अन्य ग्रामीण शिल्पों एवं ग्रामीण क्षेत्रों में इसकी सहायक गतिविधियों के प्रोत्साहन के वास्ते स्थापित किया गया है कार्य करना आरम्भ कर दिया है।

नाबार्ड, केन्द्रीय सरकार की पूर्व अनुमति से भारत में और भारत से बाहर किसी भी स्थान पर अपना कार्यालय, शाखाएं अथवा एजेंसियां स्थापित कर सकता है। इस समय देश में 20 स्थानों पर नाबार्ड के कार्यालय अवस्थित हैं। इस बैंक के 10 उपकार्यालय खोलने के वास्ते भी प्रस्ताव विचाराधीन है। ऐसे अधिकांश कार्यालयों राज्य की राजधानियों में हैं।

राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) अधिनियम की धारा 6 (1) (ख) के अधीन इसके निदेशक मण्डल में, ग्रामीण अर्थशास्त्र, ग्रामीण विकास, हथकरघा तथा अन्य ग्रामीण शिल्पो, ग्राम तथा कुटीर उद्योगों और लघु उद्योगों तथा केन्द्रीय सरकार द्वारा बैंक के लिये उपयोगी समझे जाने वाले अन्य किसी मामले में विशेष ज्ञान अथवा व्यवसायिक अनुभव प्राप्त विशेषज्ञों में से दो निदेशक होंगे।

Refinancing of bank loans given under IRDP by Nabard

2156. SHRI ERA ANBARASU: Will the Minister of FINANCE be pleased to state:

(a) whether much of the bank loans given under the Integrated Rural Development Programme are not going to be re-financed by the National Bank for Agricultural and Rural Development; and

(b) if so, how the banks are going to get finances for such loans?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). Credit to the IRDP from banks in the commercial as well as the cooperative sector amounted to Rs. 207 crores in 1980-81 and Rs. 470 crores in 1981-82. Such credit support from banks out of their own funds, supplemented by refinance from NABARD, will continue to be provided to IRDP.

Interest shown by European firms for collaboration with Indian companies

2157. SHRI CHITTA BASU: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that more than 200 European firms have recently shown keen interest in collaborating with Indian companies for the execution of various projects in third countries;

(b) if so, whether such collaborations has since been agreed upon; and

(c) if so, the terms and conditions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) No Sir.

(b) Does not arise.

(c) Does not arise.

Terms of IDA lending

2158. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether there is a move on the part of the rich countries to stiffen the terms of IDA lending both in terms of the rate of interest and the period for which loans are given;

(b) if so, impact of this lending policy on the developing countries in general, and India in particular; and

(c) what steps Government propose to take to cushion its effect?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Suggestions have been made that the terms and conditions of IDA credits should be made somewhat stiffer than at present. However, so far as we are aware, no formal proposal to this effect has been made by the World Bank.

(b) and (c). In our view, at a time when the developing countries are beset with difficulties in their balance of payments and face declining rates of growth, any hardening of concessional assistance to them is unjustifiable and inappropriate and would aggravate their existing difficulties. This position has been forcefully stated at the Annual Meetings of the Fund and the Bank at Toronto in September, 1982.

Expert Committee for Small Tea Growers

2159. SHRI CHITTA BASU: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have set up an Expert Committee to look into the problems of the small tea growers;

(b) if so, whether the Expert Committee has submitted its report;

(c) if so, salient features of the report; and

(d) action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) to (d). Yes, Sir. The Expert Committee on Small Growers has submitted its Report in August, 1982. The main conclusions and recommendations are as follows:-

1. A predominance of small growers is in South India. They account for a significant percentage of the total area under tea in South India. This should be kept in view while, formu-

lating policy for revitalising the small growers' sector.

2. Programmes for small growers are to be drawn up by the Tea Board in consultation with the State agencies and Tea Associations.

3. Depending on the circumstances in each State, a Committee be set up under the aegis of Tea Board for recommending sale price of green leaf by small estates to the manufacturing units.

4. Where suitable, the Indonesian pattern of nucleus estates be accepted in the small growers' sector.

5. Certain specific improvements in the existing schemes of the Tea Board.

6. At present there is not much linkage between the budget of State Governments under the Plan and the Tea Board's programmes. It would be desirable that the State Govt. plans in respect of tea be drawn up and executed in consultation with the Tea Board.

The Committee has also made specific recommendations in respect of Small Growers in Tamil-Nadu, Kerala, Himachal Pradesh, Tripura, West Bengal, Assam, Cachar etc. Tea Board has been requested to offer its comments on the recommendations of the Committee to facilitate Government level examination.

Changes in policy to Step up Exports

2160. SHRI CHITTA BASU: Will the Minister of COMMERCE be pleased to state;

(a) Whether Government have since worked out certain policy changes in order to step up exports;

(b) if so, the details of the changes; and

(c) in what way they differ from the previous ones?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) to (c). Export promotion is a continuous process. A